## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014 IA 04/2016, CA No. 237/2014 & 280/2014

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

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ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2017

NAME OF THE PARTIES: Mr. Rajoo Shah

V/s. M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No	o. NAME	DESIGNATION		SIGNATURE
	Mg. Janak Bas ill Bathiya Udes appearing Ms. Akshay C Ms. Pankhi Ms. Sanjay	hi & Associales with Udeshi & Gardhi &	Advocate bor Applicant) Petitioner	Bydnk to
2	Mg. Fredun	D'Vitre	Sr. Advocate	
	Mr. Kurals Mr. Nitesh Mr. Sidhan ill wadia Gr For Responde	Ranavat + Kaushik Wandu Sco.	Advocates	Hausluk.
)	Mr. Farhar alw Kalpesh For Resp. No	Jubhash Josha	Advocates	haph
4>	Mr. AURELIU i/s. PMM = Reyondu	S D'SILVA	ADVOCATE	Conton pa

## ORDER

## <u>IA No. 04 of 2016, CA No. 237 of 2014 & CA No. 280 of 2014</u>

## T.C.P. No. 62/58,59,397-398/CLB/MB/MAH/2014

- 1. From the side of the Petitioner Ld. Advocate Mr. Janak Bathiya and from the side of the Respondent Ld. Advocate Mr. Farhan Dubhas for (R-1), Mr. Fredun D'vitre for (R-2 to 4) and Mr. Aurelius D'silva for (R-7 to 9) are present.
- 2. Respondents seeking time to file a reply in connection to IA No. 4 of 2016. Considering the issue involved, time is granted. Let the reply be filed on or before 21.02.2017, thereafter if deem fit the applicant may file the rejoinder, if any, by 10.03.2017.
- List this IA 04 of 2016 for hearing on 17.03.2017. Date is duly communicated to both the sides.

Sd/-M. K. SHRAWAT Member (Judicial)

Dated: 6th January, 2017.